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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 2496/2020 & CM APPL.8717/2020

BHARAT HOTELS LTD. AND ANR. Petitioners Through: Mr. Pallav Pandey & Mr. Gaurav Mishra, Advocates.

versus

NEW DELHI MUNICIPAL COUNCIL..... RespondentThrough:Mr. Anil Grover, Standing Counsel withMr. Tushar Sannu, ASC, Mr. Bhanu Patel &Mr. Subham Jain, Advocates for R-1.

+ W.P.(C) 2497/2020 & CM APPL.8719/2020

BHARAT HOTELS LIMITED & ANR. Petitioners Through: Mr. Pallav Pandey & Mr. Gaurav Mishra, Advocates.

versus

NEW DELHI MUNICIPAL COUNCIL Respondent Through: Mr. Anil Grover, Standing Counsel with Mr. Tushar Sannu, ASC, Mr. Bhanu Patel & Mr. Subham Jain, Advocates for R-1.

CORAM: HON'BLE MR. JUSTICE SANJEEV SACHDEVA

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<u>ORDER</u> 29.01.2021

1. Request for virtual hearing has been received from learned counsel for the petitioners.

2. At request, renotify on 08.03.2021.

WP(C) 2496/2020 & WP(C) 2497/2020

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 09/05/2025 at 09:52:50





3. Interim order to continue.

4. Copy of the order be uploaded on the High Court website and be also forwarded to learned counsels through email by the Court Master.

SANJEEV SACHDEVA, J

JANUARY 29, 2021 ak

WP(C) 2496/2020 & WP(C) 2497/2020